COURT NO.13

SECTION II-C



SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.9477/2025

[Arising out of impugned final judgment and order dated 27-06-2025 in CRLOP No. 17521/2025 passed by the High Court of Judicature at Madras]

M JEGAN MOORTHY

Petitioner(s)

Respondent(s)

VERSUS

THE INSPECTOR OF POLICE

IA NO. 150630/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA NO. 150631/2025 - EXEMPTION FROM FILING O.T.

- Date : 30-06-2025 This matter was called on for hearing today.
- CORAM : HON'BLE MR. JUSTICE MANOJ MISRA HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) : Mr. Sidharth Luthra, Sr. Adv. Mr. S. Prabakaran, Sr. Adv. Mr. Apurba Kumar Sharma, Sr. Adv. Mr. P S Amalraj, Adv. Mr. Muthuchharan Sundresh, Adv. Mr. Ma Gouthaman, Adv. Mr. M. Velmurugan, Adv. Mrs. Usha Prabakaran, Adv. Mr. Maheswaran Prabakaran, Adv. Ms. Anuradha Arputham, Adv. Mr. M Naveen, Adv. Mr. R Senthil Kumar, Adv. Mr. G Jai Singh, Adv. Dr. Ram Sankar, Adv. Mrs. Harini Ramsankar, Adv. M/S. Ram Sankar & Co, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following O R D E R

1. Learned counsel for the petitioner submits that there is no dispute that the abductee was recovered and not from the possession

or control of the applicant. The applicant has been implicated for mala fide reasons by alleging that he had a hand in the abduction. It has also been contended that even assuming that the applicant interacted with one of the parties to the dispute, that may be considered for the purposes of settling the issue. It has next been contended that in any event no custodial interrogation is required.

2. The matter requires consideration. Issue notice.

3. In the meantime, if the petitioner is arrested in connection with FIR No.101/2025 registered at PS – Thiruvalangadu (renumbered as C.R. No.1/2025), he shall be released on personal bond of Rs.25,000/-, subject to the undertaking that he shall cooperate in the investigation and will not threaten the witnesses or tamper the evidence.

(NEHA GUPTA) SENIOR PERSONAL ASSISTANT (AVGV RAMU) COURT MASTER (NSH)